

KARNATAKA ORDINANCE NO. 01 OF 2017
THE PREVENTION OF CRUELTY TO ANIMALS (KARNATAKA AMENDMENT) ORDINANCE, 2017

Arrangement of Sections

Sections:

1. Short title and commencement.
2. Amendment of section 2.
3. Amendment of section 3.
4. Amendment of section 11.
5. Amendment of section 22.
6. Amendment of section 27.
7. Insertion of new section 28A.

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(Promulgated by the Governor of Karnataka in the Sixty Eighth year of the Republic of India and
First published in the Karnataka Gazette Extra-ordinary on the 20th day of July 2017)

An Ordinance further to amend the Prevention of Cruelty to Animals Act, 1960 (Central Act 59 of 1960) in its application to the State of Karnataka.

Whereas previous instructions of the President of India vide Order No:14/04/2017-Judl.& PP, dated:03.07.2017 has been obtained in this regard as required under the proviso to clause (1) of Article 213 of the Constitution.

Whereas the Karnataka State Legislative Assembly is not in session and the Governor of Karnataka is satisfied that the circumstances exist which render it necessary for him to take immediate action to promulgate the Ordinance for the purposes hereinafter appearing;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-

1. Short title and commencement.- (1) This Ordinance may be called the Prevention of Cruelty to Animals (Karnataka Amendment) Ordinance, 2017.

(2) It shall come into force at once.

2. Amendment of section 2.- In section 2 of the Prevention of Cruelty to Animals Act, 1960 (Central Act 59 of 1960) (hereinafter referred to as the Principal Act),-

(i) after clause (a), the following shall be inserted, namely:-

“(aa) **“Bulls race or Bullock cart race”** means any form of bulls race including race of Bullock cart as a traditional sports involving Bulls whether tied to cart with the help of wooden yoke or not (in whatever name called) normally held as a part of tradition and culture in the state on such days and places, as may be notified by the State Government.”; and

(ii) after clause (d), the following shall be inserted, namely:-

“(dd) **“Kambala”** means the traditional sports event involving Buffalo’s (male) race normally held as a part of tradition and culture in the state on such days and places, as may be notified by the State Government.”

3. Amendment of section 3.- Section 3 of the principal Act, shall be re-numbered as sub-section (1) of that section and after sub-section (1) as so renumbered, the following sub-section shall be inserted, namely:-

“(2) Notwithstanding anything contained in sub-section (1) conduct of “Kambala” or “Bulls race or Bullock cart race” shall be permitted, subject to condition that no unnecessary pain or suffering is caused to the animals, by the person incharge of that animal used to conduct “Kambala” or “Bulls race or Bullock cart race” as the case may be and subject to such other conditions as may be specified, by the State Government, by notification.”

4. Amendment of section 11.- In section 11 of the principal Act, in sub-section (3), after clause (e), the following shall be inserted, namely:-

“(f) the conduct of “Kambala” with a view to follow and promote tradition and culture and ensure preservation of native breed of buffalos as also their safety, security and wellbeing.

“(g) the conduct of “Bulls race or Bullock cart race” with a view to follow and promote tradition and culture and ensure preservation of native breed of cattle as also their safety, security and wellbeing.”

5. Amendment of section 22.- In section 22 of the principal Act, at the end, the following proviso shall be inserted, namely:-

“Provided that nothing contained in this section shall apply to conduct of “Kambala” or “Bulls race or Bullock cart race” as the case may be.”

6. Amendment of section 27.- In section 27 of the principal Act, after clause (b), the following shall be inserted, namely:-

“(c) the conduct of “Kambala” with a view to follow and promote tradition and culture and ensure survival and continuance of native breeds of buffallos.

(d) the conduct of “Bulls race or Bullock cart race” with a view to follow and promote tradition and culture and ensure survival and continuance of native breeds of cattle.”

7. Insertion of new section 28A.- After section 28 of the principal Act, the following shall be inserted, namely:-

“**28A. Savings in respect of "Kambala" or "Bulls race or Bullock cart race".-** Nothing contained in this Act, shall apply to “Kambala” or “Bulls race or Bullock cart race” conducted to follow and promote tradition and culture and such conduct of “Kambala” or “Bulls race or Bullock cart race” shall not be an offence under this Act.”

VAJUBHAI VALA
GOVERNOR OF KARNATAKA

By order and in the name of the Governor of Karnataka,

K. DWARAKANATH BABU
Secretary to Government
Department of Parliamentary Affairs